

## HIGH COURT OF JHARKHAND: RANCHI

Memo No. 174/Acts

Date:19.03.2020

### OFFICE-ORDER

This is for information to all concerned that in - continuation of this Court's earlier Office Order bearing Memo No. 41/R.G and 42/R.G dated 17.03.2020 this Court has further been pleased to resolve that:-

1. All the Civil Cases (which includes writ petitions, appeals and other miscellaneous matters) in which interim order has been passed in favour of a party but would expire between 17.03.2020 to 04.04.2020, but not covered under the urgent matters vide full court resolution dated 17.03.2020; such party would be at liberty to file an interlocutory application for extension of the interim order/relief and make a motion for its listing as Urgent Matter.
2. In criminal matters in which interim order has been passed and/or provisional bail has been granted but the same is expiring between 17.03.2020 to 04.04.2020, the party concerned would be at liberty to file an Interlocutory Application for extension of the interim order/provisional bail and make a motion for its listing as Urgent Matter.
3. All the cases under section 125 Cr. P.C. Pending before the Principal Judge, Family Court and other courts hearing these matters shall be treated as Urgent Matter.
4. The office of the Advocate General, Additional Advocate General and Solicitor General shall remain open during the working hours for receipt of copy.
5. All the Principal District and Sessions Judge of the State including, Judicial Commissioner, Ranchi shall submit a report on day to day basis regarding the situation of their respective courts.

By order  
Sd/-  
(Registrar General)